

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDERS OF THE BENCH

Date of Order: 21.09.2012

OA No. 667/2012

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant and perused the pleadings as well as documents available on record.

2. The present Original Application has been filed by the applicant praying that the respondents may be directed to give him appointment on compassionate grounds.

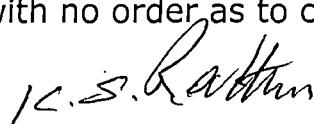
3. From bare perusal of the pleadings as well as documents available on records, it reveals that the applicant has filed a representation dated 25.11.2011 (Annexure A/1) praying for giving him appointment on compassionate grounds but the same is pending for consideration before the respondents.

4. At this stage, learned counsel appearing for the applicant submits that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicant by passing a reasoned and speaking order.

5. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 25.11.2011 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

6. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

7. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER